

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1398 OF 2019 IN
DFR NO. 2221 OF 2019**

Dated: 5th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution Company Ltd..... Appellant(s)
Versus
TANGEDCO & ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anup Jain
Ms. S. Rama

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee
Mr. Yashaswi Kant for R-2

ORDER

IA No. 1398 of 2019 - (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

DFR NO. 2221 OF 2019

List the matter on **19.08.2019**, subject to curing the defects.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

vt/pk